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(c) the amount paid by them during the same period?

to Questions

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The information is being colected and will be laid on the Table of the House.

## मैसर्स हुन्दुस्तान लोट्टर लिमिटेड द्वारा ग्रपणे वितरकों से धन का जमा किया ज(ना

## 1306. श्री कलराज मिश्र : श्री लाखन सिंह :

क्या विक्त मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या सरकार को मालूम है कि हिन्दुस्तान लीवर लिमिटेड ने गतछः वर्षों के दौरान सम्पूर्ण देश में घपने वितरकों से प्रतिभूति/निक्षेपों के रूप में करोड़ों रुपए एकच्च किये हैं:

(ख) यदि हां, तो इस प्रकार कितनी राणि एकव की गई है;

(ग) क्या यह धन एकत करने के लिए उक्त कम्पनी ने रिजवं बैंक की म्रनुमति ली है; म्रौर

(घ) यदि हां, तो इस सम्बन्ध में क्यौरा क्या है े

[Funds collected by M/s. Hindustan Lever Limited from their Distributors

1306. SHRI KALRAJ MISHRA:

SHRI LAKHAN SINGH: Will the

Minister of FINANCE be pleased to state:

(a) whether Government are aware that the Hindustan Lever Limited has collected crores of rupees in the shape of security/deposits from its distributors throughout the country during the last six years;

(b) if so, how much amount has thus been collected;

(c) whether the said company had taken permission from the Reserve Bank for collecting these deposits; and

(d) if so, what are the details is. this regard?]

†[] English translation.

Scheme		- <b>7</b>	c.	Annual Plan Agreed outlay 197980
3. (a) Grant-in-ai Government gement of Y and Youth cation of In	ts for Youth Host	man Hoste	a- ts	2 60
(b) Constructio youth Hoste		Nev	•	20°00
4. Transport-provi port facilitie tourist Cen	es at	fTrar select	is- ed	10.00
5. Mountain & Be	each	Resor	ts	51÷00
6. Cutlural Touris	រភា			30.00
7. Wild Life Tour	rism			25· <b>7</b> 6
8. Sports Tourism	•	•		5.00
g. Publicity & Pro 20. Promotion of 1			Vals	90.00
and Cultural I	Progr			2.00
11. Mdeia Relatior	٩	•	•	5.00
12. Training & Tou	rian l	(nstitu	te	20. 28
13. Market Researc	:h Su	eve ye		5.00
14. Strengthening of at Headquart offices in India	ers a: and :	nd fie abroad	1d 1.	5.00
5. Interest Differe to Financial (IFCI for los construction)	Ins	titutic	ก่ร	14°96
46. Loans to Transp in private sec	tor a	nd ST	D.	10.00
·		<b>(B</b> )	•	309.90
Grand total (			<u>.</u>	322 25
The outlay of F subsequently redu- lathe in view of	nceq.	to .	Rs.	182.25

subsequently reduced to Rs. 182-25 lakbs in view of the need to exercise economy.]

### Iacsme Ui paid by top Film Stan

1305. SHRIMATI USHA MALHOTRA; Will the Minister of FINANCE be pleased to state:

<>>) the names of the twenty top •film stars who are the highest income-tax pay en;

(b) the amount of income-tax assessed from each of them during the last three years, year-wise; and

#### 87 Written Answers [ R.

[ RAJYA SABHA ]

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वित्त मंत्रालय में उप मंत्री / श्री मगन भाई बरोट) : (क) तथा (ख) कम्पनी ग्रपने पुनवितरक स्टाकिस्टों से, उनको लगातार मुहैथा किए गए सामान की कीमत के सम्बन्ध में, जमा के तौर षर रकमें लेती रही है । ये रकमें, सिक्युरिटी के तौर पर दो जाने वाली पेश्रगी की रकमें होती हैं और इनको लेने का ग्राशय ग्रशोध्य-ऋणों संबंधी जोखिम से बचने का है । पिछले छह विसीय वर्षों के दौरान कम्पनो द्वारा ग्रहण की गई ऐसी राशियों तथा इसके वित्तीय वर्ष की मन्तिम तारीख को इसके पास रखी इन्हीं रकमों तथा इन तारीखों को कम्पनी की परिसम्पत्तियों की कूल राणि का-व्यौरा इस प्रकार है :---

	(लाख दपए)				
बर्ष	सिक्यरिटी पेशगी	कुल परि- सम्पत्ति			
81-12-74	224.37	7917.52			
31-12-75	188.54	8559.58			
31-12-76	270.73	9676.02			
31-12-77	300.29	12202.20			
31-12-78	309.77	13681.01			
31-12-79	479.34	16913.45			

(ग) तथा (घ) भारतीय रिजवं बैंक की स्पष्ट अनुमति प्राप्त किए जाने की कोई जरूरत नहीं है, क्योंकि इस प्रकार की रकमों को जमा के रूप में स्वीकार करने के संबंध में, विदेशी मुद्रा विनियमन अधिनियम 1973 की धारा 26(7) के उपबन्धों के प्रवतंन से छूट दो गई है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). The company has been taking deposits from its redistribution stockists towards the price of goods continuously supplied to them. These are in the mature of security advances and are

t[] English translation.

intended to cover the risk of bad debts. The amount of such deposits taken by the company during the past six financial years and remaining on hand with it as on the last date of its financial year, as also the total amount of the company's assets on these dates are as under: —

Year		Security advance	Tota] Assets
		(F	ts. lakhs)
31-12-1974		224:37	7917.52
31-12-1975		188 54	8559-58
31-12-1976		270.73	9676.02
31-12-1977	•	300-29	12202.20
31-12-1978	•	309.77	13681.01
31-12-1979	•	479.34	16913.45

(c) and (d) Specific permission of the Reserve Bank of India is not required since acceptance of such deposits is exempted from the operation of Section 26(7) of the Foreign Exchange Regulation Act, 1973.]

# Survey for exploring geo-thermal sources of power

#### 1307. SHRIMATI PRATIBHA SINGH:

SHRIMATI SUSHILA SHANKAR ADIVAREKAR: SHRIMATI NARGIS DUTT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Geological Survey has spent considerable money in exploring geo-thermal sources of power i.e. mining for heat; and

(b) whether he will place a comprehensive and exhaustive st8\*\*" ment about the work of Geological Survey of India and other agencies under his ministry in this area?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b. A statement is laid on the Table of the House.